

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 112  
IA No. 255/JPR/2019  
IA No. 45/JPR/2020  
IA No. 58/JPR/2020  
IA No. 96/JPR/2020  
IA No. 310/JPR/2021  
CP No. (IB)- 05/9/JPR/2018  
Under Section 9 of IBC, 2016

**In the matter of:**

**Avon Clothing Pvt. Ltd.**

**...Operational Creditor/Applicant**

**Versus**

**M/s Sidharth Intercrafts Pvt. Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant

: Nikhil Yadav, Adv.

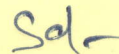
Brij Kishore Sharma, RP

**ORDER**

Heard Mr. Nikhil Yadav, Adv, appearing on behalf of the Petitioner/Operational Creditor. Mr. Brij Kishore Sharma, RP present in person. It has been submitted by the Learned Counsel for the Petitioner that all the Operational Creditors have been settled by Corporate Debtor in this matter. The pending issue is the fees of RP which has not been approved by COC. IA No. 96/JPR/2020 has been filed by RP claiming his fees and expenses. It is directed that a fresh application will be filed by RP with regard to his fee and expenses. At the same time, application for withdrawal of the CIRP may be filed by the RP following due process of Law. List the matter on 31.01.2023.



(Prasanta Kumar Mohanty)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

January 23, 2023

VG